

PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA::
HYDERABAD

SUB: **ASSURED CAREER PROGRESSION SCALES** - Appointment of certain Judicial Officers during the period of their working as Junior Civil Judges to the Assured Career Progression Scale-I - **ORDERS - ISSUED.**

READ: 1. G.O.Ms.No.60 Law (LA & J - SC.F) Department, dated 07.05.2003.
2. G.O.Ms.No.120 Law (LA & J - Courts.C1) Department, dated 09.11.2004.
3. G.O.Ms.No.73, Law (LA & J - SC.F) Department, dated 01.05.2010.

RDER ROC.NO.2901/2021-B.SPL., DATED:24.09.2021

On the recommendations of the First National Judicial Pay Commission, the erstwhile Government of Andhra Pradesh, in its G.O. first read above have issued orders for Revision of Pay Scales including the Assured Career Progression Scales. Further, the Government in its G.O. second read above, issued orders for appointment of Civil Judges (Senior Division) and (Junior Division) to the Assured Career Progression Scale - I and II.

Subsequently, the Government in the G.O. third read above issued orders for revision of pay scales to the Judicial Officers in the erstwhile State of Andhra Pradesh w.e.f.01.01.2006 wherein the scales with regard to Assured Career Progression Scale-I and II for Junior Civil Judges are as follows:

CIVIL JUDGES (JUNIOR DIVISION):

ASSURED CAREER PROGRESSION SCALE - I

Rs.33090-920-40450-1080-45850 in respect of those who have completed 5 years of continuous service.

ASSURED CAREER PROGRESSION SCALE - II

Rs.39530-920-40450-1080-49090-1230-54010 in respect of those who have completed another 5 years of continuous service.

The Government in the G.O. second read above ordered that the Assured Career Progression Scales are subject to following conditions.

- (i) Conferment of benefits by way of Assured Career Progression Scheme shall not be automatic but on the appraisal of their work and performance by a Committee of Senior Judges of the High Court constituted for the purpose.

- (ii) The financial up-gradation should not be provided to those who have declined regular promotion on any personal ground.
- (iii) In case where an officer in the cadre of Civil Judge (Junior Division) or Civil Judge (Senior Division) who has been provided the Assured Career Progression, refuses functional promotion to the higher cadre in his turn of seniority and merit, he shall be reverted to the original pay scale.

For appraisal of work and performance of the officers, as per conditions (i) above, the High Court has adopted the following guidelines for conferment of the benefit of Assured Career Progression Scales to the Junior Civil Judges.

"The Committee perused the record. The Committee is of the view that the benefit of Assured Career Progression can be conferred upon the Junior Civil Judge or Senior Civil Judge, as the case may be, under the relevant Rules, for each block of five years, subject to condition that;

- a) he/she shall have been graded satisfactory, at least five times in the period of five years.
- b) shall not have been rated as poor, for more than twice.
- c) no departmental or criminal proceeding is pending against him/her or charges of misconduct, moral turpitude, lack of integrity or dereliction of duty, and
- d) he/she has not been punished by the disciplinary authority or any of the grounds mentioned above or by a Criminal Court in respect of any penal/criminal offence.

As per the orders of the G.O. 2nd read above and as per the above guidelines, the High Court passed the following order:-

The following Judicial officers are appointed to Assured Career Progression Scale-I in the time scale of pay of Rs.33090-920-40450-1080-45850/- with effect from the dates mentioned against their names in the cadre of Junior Civil Judges, considering on their appraisal of work and performance, as per the above guidelines of the High Court.

SL. NO.	NAME OF THE OFFICER WITH PRESENT DESIGNATION	DATE OF APPOINTMENT TO ACP SCALE - I IN THE CADRE OF JUNIOR CIVIL JUDGES
1.	SMT. B.SRIDEVI, SENIOR CIVIL JUDGE, MIRYALGUDA, NALGONDA DISTRICT	01.05.2013
2.	SMT. HARISHA, VII ADDITIONAL DISTRICT AND SESSIONS JUDGE, (FAST TRACK COURT), NIRMAL, ADILABAD DISTRICT.	01.05.2013
3.	SRI M.SATISH KUMAR, IV ADDL. DISTRICT AND SESSIONS JUDGE (FAST TRACK COURT), KARIMNAGAR.	01.05.2013
4.	SRI D.DURGA PRASAD, SENIOR CIVIL JUDGE, ZAHEERABAD, MEDAK DISTRICT.	22.09.2013
5.	SRI G.VENU, SECRETARY, DISTRICT LEGAL SERVICES AUTHORITY, NALGONDA	29.11.2013
6.	SRI CH.APPALA NARASIMHA MURTHY, SENIOR CIVIL JUDGE, HUZURNAGAR, NALGONDA DISTRICT	29.11.2013
7.	SRI D.KIRAN KUMAR, PRINCIPAL SENIOR CIVIL JUDGE, RANGAREDDY DISTRICT AT L.B.NAGAR.	29.11.2013
8.	SMT. D.VAROODHINI, SENIOR CIVIL JUDGE, PEDDAPALLI, KARIMNAGAR DISTRICT	29.11.2013
9.	SMT. A.SREEDEVI, SECRETARY, DISTRICT LEGAL SERVICES AUTHORITY, L.B.NAGAR	29.11.2013
10.	SRI K.SURI KRISHNA, XVII ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, HYDERABAD.	29.11.2013
11.	SRI N.VENKAT RAM, PRINCIPAL SENIOR CIVIL JUDGE, MAHABUBNAGAR	01.09.2015
12.	SMT.GANTA KAVITHA DEVI, XVIII ADDITIONAL JUDGE, CITY CIVIL COURT, HYDERABAD.	01.09.2015
13.	SMT. SHANKER SRIDEVI, SENIOR CIVIL JUDGE, VIKARABAD, RANGAREDDY DISTRICT	01.09.2015

14.	SRI K.PRASAD, PRL. SENIOR CIVIL JUDGE, KARIMNAGAR.	01.09.2015
15.	SRI N.SANTOSH KUMAR (NEMURI), SENIOR CIVIL JUDGE, MEDAK.	01.09.2015
16.	SMT. P.SREEDEVI, IX ADDITIONAL SENIOR CIVIL JUDGE, RANGAREDDY AT L.B.NAGAR	01.09.2015
17.	SMT M.SANDYA RANI, SECRETARY, DISTRICT LEGAL SERVICES AUTHORITY, MAHABUBNAGAR.	01.09.2015
18.	SRI B.RAMESH, SENIOR CIVIL JUDGE, MEDCHAL, RANGAREDDY DISTRICT.	01.09.2015
19.	SRI K. KIRAN KUMAR, SENIOR CIVIL JUDGE, WANAPARTHY, MAHABUBNAGAR DISTRICT	01.09.2015
20.	SMT P. ARUNA KUMARI, SENIOR CIVIL JUDGE, SATHUPALLI, KHAMMAM DISTRICT	01.09.2015
21.	SRI G.PRAVEEN KUMAR, ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, HYDERABAD TO TRY THE CASES OF SATYAM SCAM IN M/S SATYAM COMPUTERS LIMITED -CUM- XXI ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, HYDERABAD.	01.09.2015
22.	SMT. A.KANCHANA REDDY, SENIOR CIVIL JUDGE, JANGAON, WARANGAL DISTRICT	01.09.2015
23.	SMT. V.RAJANI, SENIOR CIVIL JUDGE, BHONGIR, NALGONDA DISTRICT	01.09.2015
24.	SMT. T.MADHAVI, XIII ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, HYDERABAD.	01.09.2015
25.	SMT. V.MADHAVILATHA, VIII ADDITIONAL SENIOR CIVIL JUDGE, L.B.NAGAR	01.09.2015
26.	SMT. D.INDIRA, SENIOR CIVIL JUDGE, IBRAHIMPATNAM, RANGAREDDY DISTRICT.	01.09.2015
27.	SMT. M.EUNICE, XVI ADDL. CHIEF METROPOLITAN MAGISTRATE, HYDERABAD	01.09.2015
28.	SMT. T.ANITHA, II ADDITIONAL DISTRICT AND SESSIONS JUDGE (FAST TRACK COURT), MEDAK AT SANGAREDDY.	01.05.2013

29.	SRI P. ANJANEYULU, ADMINISTRATIVE OFFICER, TELANGANA STATE LEGAL SERVICES AUTHORITY, HYDERABAD.	29.11.2013
30.	SMT. NASEEM SULTANA, VII ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, HYDERABAD	29.11.2013
31.	SRI AZHAR HUSSAIN, FORMERLY SENIOR CIVIL JUDGE RETIRED FROM SERVICE ON ATTAINING THE AGE OF SUPERANNUATION OF 60 YEARS BY 29.02.2020.	29.11.2013
32.	SRI K. JAYARAM REDDY, I ADDITIONAL JUDGE, CITY CIVIL COURT, HYDERABAD	01.09.2015
33.	SRI G.V. MAHESH NATH, SECRETARY, DISTRICT LEGAL SERVICES AUTHORITY, WARANGAL.	01.09.2015
34.	SRI G. UDAYA BHASKAR RAO, SENIOR CIVIL JUDGE, ADILABAD	01.09.2015
35.	SMT. K. UMADEVI, II ADDITIONAL DISTRICT AND SESSIONS JUDGE (FAST TRACK COURT) MAHABUBNAGAR	01.05.2013
36.	KUM. GOVINDA LAKSHMI, FORMERLY JUNIOR CIVIL JUDGE, NOW COMPULSORILY RETIRED FROM SERVICE ON 14.07.2021.	29.11.2013
37.	SRI SHAIK MEERA KHASIM SAHEB, XV ADDITIONAL JUDGE, CITY CIVIL COURT - CUM- XIX ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, SECUNDERABAD.	01.09.2015
38.	SRI K. YUVA RAJA, PRL. JUNIOR CIVIL JUDGE-CUM-JUDICIAL MAGISTRATE OF FIRST CLASS, SATHUPALLI, KHAMMAM DISTRICT.	01.10.2018
39.	SRI K. BALACHANDER, FORMERLY JUNIOR CIVIL JUDGE, NOW REMOVED FROM SERVICE ON 27.02.2020.	29.11.2013
40.	SRI MOHD YOUSUF, FORMERLY JUNIOR CIVIL JUDGE, NOW RETIRED AT THE AGE OF 50 YEARS ON 30.04.2018.	01.09.2015

The concerned Prl. District and Sessions Judges/Unit Heads are hereby directed to take necessary steps regarding fixation of pay in respect of the above said officers who have been appointed to Assured Career Progression Scale-I.

2) The officers Smt. S. Swathi Reddy, XIV Additional Judge, City Civil Court -Cum- XVIII Additional Chief Metropolitan Magistrate, Secunderabad and Sri Brungi Srinivasulu, Principal Senior Civil Judge, Warangal are not considered and deferred for the present for grant of Assured Career Progression Scale-I in the Cadre of Junior Civil Judges, as their ACRs for the year 2011 and 2009 respectively are not available. In case of late Smt. M. Jayamma, the appointment to Assured Career Progression Scale-I in the cadre of Junior Civil Judges is not considered and deferred for the present in view of pending work review remarks.

3) The following 14 officers are not considered for appointment to ACP Scale-I in the cadre of Junior Civil Judges, as they have not fulfilled the norms prescribed by the High Court:

1. SRI LALSINGH SRINIVAS NAIK
2. SMT. K.MARUTHI DEVI
3. SRI C.V.S.SAI BHUPTHI
4. SMT. M.VANI
5. SMT. N.PRASHANTHI
6. SMT. M.ARUNA
7. SRI G.RAMALINGAM
8. SMT. M.K.PADMAVATHI
9. SRI VINOD KUMAR
- 10.SMT. RADHIKA JAISWAL
- 11.SRI V.ESWARIAH
- 12.LATE SMT. G.THERESA - Expired on 16.03.2019
13. SRI S.MADHU - Retired from service on 31.10.2020
14. SRI A.R.VILASITA - Dismissed from service on 09.04.2019

4) The following 03 officers are not considered for appointment to ACP Scale-I in the cadre of Junior Civil Judges as **major penalties** were imposed upon the officers for the period of 2013 to 2018.

1. Sri M. Jacob, formerly II Additional Junior Civil Judge, Gurazala, Guntur District - Compulsorily retired from service on 05.01.2018.
2. Sri Hari Kishan Lal Heerekar, formerly Junior Civil Judge, Kalwakurthy, Mahabubnagar District - Compulsorily retired from service on 19.04.2017.

3. Smt. M. Bujji, formerly II Additional Junior Civil Judge, Macherla, Guntur District - Removal from service on 21.06.2017.

5) The appointment of ACP Scale-I to the following 02 officers is deferred for the present in view of **pending disciplinary proceedings** against them for appointment to ACP Scale-I in the cadre of Junior Civil Judges:

1. Sri P. Pradeep Naik, formerly Senior Civil Judge, Huzurabad, Karimnagar District.
2. Sri T. Kanhyalal, formerly Junior Civil Judge, Vemulavda, Karimnagar District.

6) The appointment of ACP Scale-I to the following 15 officers is deferred for the present, since the Work Review Remarks are under consideration of the High Court.

1. SRI MOHD. ABDUL JALEEL
2. SRI K.DASARADHA RAMAIAH
3. MS. N.ANITHA REDDY
4. SRI C.SURESH
5. SRI G.PRABHAKAR
6. SRI M. SAI KUMAR
7. SMT. E. BHARATHI
8. SMT. P. PADMAVATHI
9. SRI D.V.R. TEJO KARTHIK
10. SMT. B. DEEPTI
11. SMT. ARPITHA MARAM REDDY
12. SRI J. SYAM KUMAR
13. SRI KAVITHA KARNATI
14. SMT. M. KALPANA
15. SMT. B. SOUJANYA

7) The appointment of ACP Scale-I to the following 08 officers for grant of Assured Career Progression Scales-I in the cadre of Junior Civil Judges is deferred for the present, since the Annual Confidential Reports are under consideration of the High Court.

1. SMTG.SABITHA
2. SRI R.RAJ KUMAR
3. SMT. A.RADHIKA
4. SRI J. UPENDAR RAO
5. MS. G.KALARCHANA
6. M.KIRAN MAHI
7. SRI B. SUJAY
8. SMT. CHITTIBOMMA ASHALATHA

8) The appointment of ACP Scale-I to the following 20 officers for grant of Assured Career Progression Scale-I in the cadre of Junior Civil Judges is deferred for the present, since the Annual Confidential Reports are not received/available in the High Court.

1. SRI V. SRINIVAS
2. SRI CH. JITHENDHER
3. MS. G.RADHIKA
4. SRI M.ARJUN
5. SMT. V.BHAVANI
6. SRI J.HANUMANTHA RAO
7. MS. PRAMILA JAIN
8. SMT. C.M.RAJYA LAKSHMI
9. MS. P.SAI SUDHA
10. SRI N.SRIKANTH BABU
11. SRI A.KUMARA SWAMY
12. SMT. K.ASHA RANI
13. SRI P.PURUSHOTHAM RAO
14. SRI M.BHASKAR
15. SRI SATTU RAVINDER
16. SRI MUDIGONDA RAJU
17. SRI AJAY KUMAR JADHAV
18. SRI DEVAN AJAY KUMAR
19. SRI A.NAGA RAJU
20. SRI K.VENKATESH

Note: The Proceedings is placed in the High Court's website <http://tshc.gov.in>.


24/9/2021
REGISTRAR (VIGILANCE)

To:

1. The officers Concerned.
2. The Registrar General and all other Registrar's, High Court for the State of Telangana, Hyderabad.
3. The Director, Telangana State Judicial Academy, Secunderabad.
4. The Chief Judge, City Civil Court, Hyderabad.
5. The Metropolitan Sessions Judge, Hyderabad.
6. The Chief Judge, City Small Causes Court, Hyderabad.
7. The Prl. Special Judge for C.B.I. Cases, Hyderabad.
8. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.

9. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.

10. THE PRL. DISTRICT AND SESSIONS JUDGES :

- | | | |
|-----------------|----------------|----------------|
| a) Adilabad | b) Karimnagar | c) Khammam |
| d) Mahabubnagar | e) Medak | at f) Nalgonda |
| | Sangareddy | |
| g) Nizamabad | h) Ranga Reddy | at i) Warangal |
| | L.B.Nagar | |

11. THE SECTION OFFICERS :

- | | | |
|-------------------------------|------------------------|---------------------|
| a) Special Officer
Section | b) Vigilance Cell | c) E-Section |
| d) Work Review Cell | e) O.P. Cell | f) B-Section |
| g) Accounts Section | h) Computer
Section | i) D-Budget Section |
| j) Enquiry Cell. | | |

High Court for the State of Telangana at Hyderabad.

12. THE DISTRICT TREASURY OFFICERS:

- | | | |
|-----------------|---------------------|-------------|
| a) Adilabad | b) Karimnagar | c) Khammam |
| d) Mahabubnagar | e) Medak | f) Nalgonda |
| g) Nizamabad | h) Ranga Reddy | i) Warangal |
| | District at | |
| | Nampally Exhibition | |
| | grounds, Hyderabad | |

13. The Pay and Accounts Officer, Hyderabad.

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